

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4618  
TO BE ANSWERED ON FRIDAY 28.03.2025**

**New Notary Portal**

4618 Shri Tejasvi Surya:  
Shri Shrirang Appa Chandu Barne:  
Shri Anurag Sharma:  
Smt. Bharti Pardhi:  
Shri Basavaraj Bommai:  
Shri Manoj Tiwari:  
Shri Damodar Agrawal:  
Smt. Mahima Kumari Mewar:  
Shri Kanwar Singh Tanwar:  
Shri Trivendra Singh Rawat:  
Shri Arun Govil:  
Shri Suresh Kumar Kashyap:

Will the Minister of LAW AND JUSTICE be please to state:

- (a) whether the Government has launched a New Notary Portal for appointment of Notaries and if so, the details along with the features thereof;
- (b) the objective of creating the Notary Portal and the situation that existed before its creation;
- (c) the role of the Notary Portal in promoting efficiency and transparency across various States particularly in Amroha Parliamentary Constituency of Uttar Pradesh;
- (d) whether the Government proposes to implement additional features or updates to further enhance the efficiency of the Notary Portal, if so, the details thereof;
- (e) whether any steps are being taken/proposed to be taken to create/develop a digital storage facility for notary records; and
- (f) if so, the details thereof along with the specific technology and infrastructure being utilized to develop a secure digital storage facility for notary records and the timeline for the complete digitization of notary records?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): The Government has launched the Notary Portal as a dedicated platform for providing online services for the works related to the Notaries Act, 1952 and the Notaries Rules, 1956. It is intended to provide an online interface between the Notaries and the Government for various services like submission of applications for appointment as Notaries, verification of eligibility for appointment as Notaries, issuance of digitally signed Certificate of Practice as a Notary, renewal of Certificate of Practice, change of practice area, submission of annual return etc. The Notary Portal provides a faceless, paperless, transparent and efficient system. Presently, only the module related to verification of documents and eligibility and issuance of digitally signed Certificate of Practice to the newly appointed Notaries is live. Prior to launch of the Notary Portal, Certificate of Practice used to be issued physically to the Notaries. As on 25.3.2025, more than 26,600 digitally signed Certificates of Practice have been issued to the newly appointed Notaries for various States and Union Territories through the Notary Portal.

(e): No Sir.

(f): does not arise.

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